

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
PRINCI PROTEINS PRIVATE LIMITED (In Liquidation)

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	PRINCI PROTEINS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28 th November, 2013
3.	Authority under which corporate debtor is Incorporated / Registered	Registrar of Companies, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15400GJ2013PTC077666
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Shop No. 17,18,19 , Shreeji Arcade Complex Behind Jalaram Bhojnalay Deesa Banas Kantha - 385535
6.	Date of closure of Insolvency Resolution Process	25 th April, 2023
7.	Liquidation commencement date of corporate debtor	26 th April, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA Vinod Tarachand Agrawal Reg. No. IBBI/IPA-001/IP-P00641/2017-2018/11090
9.	Address and e-mail of the liquidator, as registered with the Board	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Email- ca.vinod@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Email- cirp.principroteins@gmail.com
11.	Last date for submission of claims	26 th May, 2023

Notice is hereby given that the National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of liquidation of the Princi Proteins Private Limited on 26th April, 2023

The stakeholders of Princi Proteins Private Limited are hereby called upon to submit their Claims with proof on or before 26th May, 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Date: 02-05-2023
Place: Ahmedabad

CA Vinod Tarachand Agrawal
Liquidator of PRINCI PROTEINS PRIVATE LIMITED
Reg. No. - . IBBI/IPA-001/IP-P00641/2017-2018/11090
AFA Validity: 08.11.2023